completion of investigation and trials within 2 months each. Further, in order to ensure that the amendments in law effectively translate at ground level, and to enhance women safety in the country, the Government has undertaken a number of measures for implementation. These include an online analytic tool for police launched on 19th February 2019 called "Investigation Tracking System for Sexual Offences" to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act 2018; launch of National Database on Sexual Offenders (NDSO) on 20th September 2018 to facilitate investigation and tracking of sexual offenders across the country by law enforcement agencies; sanction of Safe City Projects in phase-I in 8 cities (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow and Mumbai) under Nirbhaya Fund for using technology to aid smart policing and safety management; and steps taken to improve investigation by strengthening DNA analysis units in Central and State Forensic Science Laboratories, which includes setting up of a State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh. Guidelines have been notified for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. For building adequate capacity in manpower, training and skill building programs for Investigation Officers, Prosecution Officers and Medical Officers have commenced.

(b) The State Government of Andhra Pradesh has forwarded two Bills, passed by the State Legislature and reserved by the Governor, for consideration of the Hon'ble President of India under Article 201 of the Indian Constitution namely, (i) The Andhra Pradesh Disha Bill- Criminal Law (Andhra Pradesh Amendment) Bill, 2019 and (ii) The Andhra Pradesh Disha Bill-Andhra Pradesh Special Courts for Specified Offences against Women and Children Bill, 2019. Ministry of Home Affairs has received these two Bills on 20.01.2020 and 27.01.2020 respectively.

Setting up of new nuclear power plants

*160. SHRI MAHESH PODDAR: Will the PRIME MINISTER be pleased to state:

(a) whether the discussions with M/s Westinghouse Electric Company for setting up six new Nuclear plants in India have come to a conclusion;

- (b) if so, the cost and schedule of the finalized project; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) Sir, presently discussions are in progress with

M/s. Westinghouse Electric Company to arrive at a project proposal for setting up six nuclear power plants at Kowada in Andhra Pradesh in India.

(b) and (c) The details will emerge on conclusion of the discussions.

Common/universal charger for mobiles phones

*161. SHRI SANJAY RAUT: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government is considering to instruct phone makers to produce a common/universal charger for all mobile and portable devices to avoid environmental concerns/waste as well as for the benefit of consumers; and

(b) if so, the details thereof and by when the modified charger would come into effect?

THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) and (b) The government of India is not considering to instruct phone makers to produce a common/universal charger for all mobile and portable devices. However, at present MeitY has notified safety standards on power adaptors for IT equipment, audio, video and similar electronic apparatus, household and similar electrical appliances.

Funds released and utilised under POSHAN Abhiyaan

*162. SHRI PARTAP SINGH BAJWA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the list of Total funds released and utilized under POSHAN Abhiyaan till December, 2019, State-wise;

(b) whether the Ministry has studied the reasons why States have not utilized up to 50 per cent of the funds released by the Central Government since the inception of the scheme;

(c) the steps taken by the Ministry to ensure maximum utilization of funds by States under this scheme; and

(d) whether the Ministry has studied the outcomes of the scheme since 2017-18 and if so, the details thereof?